

22

**COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES
(2022-23)**

(SEVENTEENTH LOK SABHA)

**MINISTRY OF FINANCE
(DEPARTMENT OF FINANCIAL SERVICES)**

**[ACTION TAKEN BY THE GOVERNMENT ON THE
OBSERVATIONS/RECOMMENDATIONS CONTAINED IN THEIR
FIFTEENTH REPORT (SEVENTEENTH LOK SABHA) ON 'MEASURES
UNDERTAKEN TO SECURE REPRESENTATION OF OBCs IN
EMPLOYMENT AND FOR THEIR WELFARE IN CANARA BANK']**

TWENTY-SECOND REPORT



**LOK SABHA SECRETARIAT
NEW DELHI
*August, 2023/ Sravana, 1945 (Saka)***

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**COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES
(2022-23)**

(SEVENTEENTH LOK SABHA)

[Action Taken by the Government on the Observations/Recommendations contained in their Fifteenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Canara Bank']

**MINISTRY OF FINANCE
(DEPARTMENT OF FINANCIAL SERVICES)**

***Presented to Lok Sabha on 04.08.2023
Laid in Rajya Sabha on 04.08.2023***



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
*August, 2023/Sravana, 1945 (Saka)***

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COMPOSITION OF THE COMMITTEE ON WELFARE OF OBCs (2022-23)

SHRI RAJESH VERMA - CHAIRPERSON

MEMBERS
LOK SABHA

2. Shri T. R. Baalu
3. Shri Sanjay Kumar Bandi
4. Shri Chandra Sekhar Bellana
5. Shri Ramesh Bidhuri
6. Shri Dileshwar Kamait
7. Smt. Raksha Nikhil Khadse
8. Dr. Sakshi Ji Swami Maharaj
9. Ms. S. Jothi Mani
10. Shri P.C. Mohan
11. Dr. Pritam Gopinath Rao Munde
12. Shri Rodmal Nagar
13. Shri Balak Nath
14. Shri Ajay Nishad
15. Shri Parbhatbhai Savabhai Patel
16. Shri Chunni Lal Sahu
17. Shri Chandra Sekhar Sahu
18. Shri Kumbakudi Sudhakaran
19. Shri Ashok Kumar Yadav
20. Shri Shyam Singh Yadav

RAJYA SABHA

21. Shri Dineshchandra J. Anavadiya
22. Smt. Geeta *alias* Chandraprabha
23. Shri Rajendra Gehlot
24. Shri Narayana Koragappa
25. Shri Jugalsinh Lokhandwala
26. Shri Subhas Chandra Bose Pilli
27. Shri Sakaldeep Rajbhar
28. Shri Ram Nath Thakur
29. Shri Harnath Singh Yadav
30. Shri Shambhu Sharan Patel

SECRETARIAT

- | | |
|---------------------------------|------------------------------|
| 1. Dr. Sajeev Sharma | - Joint Secretary |
| 2. Shri Maheshwar | - Director |
| 3. Smt. Neena Juneja | - Deputy Secretary |
| 4. Shri Devender Kumar Dobriyal | -Assistant Executive Officer |

INTRODUCTION

I, the Chairperson, Committee on Welfare of Other Backward Classes (2022-23) having been authorised by the Committee to present the Report on their behalf, present this Twenty-Second Report on Action Taken by the Government on the Observations/Recommendations contained in the Fifteenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Canara Bank' pertaining to the Ministry of Finance (Department of Financial Services).

2. The Fifteenth Report was presented to Lok Sabha on 21st December, 2022. The Report was also laid on the Table of Rajya Sabha on the same day. The replies of the Government to all the Observations/Recommendations contained in the Report were received on 16th March, 2023.

3. The replies of the Government were examined and the Draft Action Taken Report was considered and adopted by the Committee at their sitting held on 02nd August, 2023.

4. An analysis of the action taken by the Government on the Observations/Recommendations contained in the Fifteenth Report (Seventeenth Lok Sabha) of the Committee is given in Appendix-II.

5. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in Chapter-I of the Report.

NEW DELHI
2 August, 2023
11Sravana, 1945 (Saka)

RAJESH VERMA,
Chairperson,
Committee on Welfare of OBCs

CHAPTER -1

REPORT

This Report of the Committee on Welfare of Other Backward Classes deals with the action taken by the Government on the Observations/Recommendations contained in their Fifteenth Report (Seventeenth Lok Sabha) on “Measures undertaken to secure representation of OBCs in employment and for their welfare in Canara Bank” pertaining to the Ministry of Finance (Department of Financial Services).

2. The Fifteenth Report (Seventeenth Lok Sabha) of the Committee was presented to Lok Sabha on 21st December, 2022. The Report was also laid on the Table of Rajya Sabha on the same day. The Report contained 4 Observations/Recommendations. Action Taken Replies in respect of all the Observations/Recommendations contained in the Report have been received from the Government. These have been examined and categorised as follows:

(i) Observations/Recommendations which have been accepted by the Government:

Recommendation Sl. Nos. 2, 3 and 4 (Total- 3)
Chapter-II

(ii) Observations/Recommendations which the Committee do not desire to pursue in view of the Government's replies:

Recommendation Sl. No. -NIL- (Total-NIL)
Chapter-III

(iii) Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration:

Recommendation Sl. No. 1 (Total- 1)
Chapter-IV

(iv) Observations/Recommendations in respect of which final replies of the Government are still awaited:

Recommendation Sl. No. -NIL- (Total-NIL)
Chapter-V

3. The Committee desire that further Action Taken Notes on the Observations/Recommendations contained in Chapter-I of the Report should be furnished to the Committee within three months of the presentation of this Report.

4. The Committee will now deal with the action taken by the Government on some of the Observations/Recommendations made in their Fifteenth Report in the succeeding paragraphs.

Representation of OBCs in the Board of Directors of Canara Bank

(Recommendations Sl. No. 1)

5. The Committee in their Fifteenth Report (Seventeenth Lok Sabha) had recommended as under:

"The Committee note that official Directors on the Board of Canara Bank are appointed in terms of the provisions of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970. The Board of Directors in Canara Bank consists of 16 Directors, out of which 11 Directors have been appointed and 5 positions are still vacant. The Committee express its concern that there is no representation of OBC category in the Board of Directors of Canara Bank. However, the Ministry is hopeful to find suitable candidates from OBC category to give due representation to OBCs while filling up remaining 5 vacant positions in the Board of Directors in near future. The Committee feel that it is imperative to give due representation to OBCs for sake of social inclusion in the top management of Canara Bank. The Committee, therefore, recommend that the Ministry of Finance (Department of Financial Services) take appropriate steps so that representation of OBC on the Board of Directors of Canara Bank is ensured."

REPLY OF THE GOVERNMENT

6. The Ministry of Finance (Department of Financial Services) in their action taken reply have stated as under:-

"The Directors on the Board of Public Sector Banks are appointed in terms of provisions contained in Section 9 of the Banking Companies (Acquisition and

Transfer of Undertakings) Act, 1970 and 1980 and as per the ACC approved guidelines dated 11.8.2015 and 25.3.2015 by the Central Government. In accordance with these provisions, the composition of the Boards of the nationalized banks is as under:

- i. Whole Time Directors (Managing Director & Chief Executive Officer and Executive Directors) – [Section 9(3)(a) of The Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980]
- ii. Government Nominee Directors – [Section 9(3)(b) of the Act];
- iii. RBI Director – [Section 9(3)(c) of the Act];
- iv. Workmen Employee Director – [Section 9(3)(e) of the Act];
- v. Officers Employee Director – [Section 9(3)(f) of the Act];
- vi. Chartered Accountant Director – [Section 9(3)(g) of the Act];
- vii. Non-Official Directors & Non-Executive Chairman – [Section 9(3)(h) of the Act];
- viii. Shareholder Directors – [Section 9(3)(i) of the Act]

Further, these Directors are appointed on the basis of guidelines approved by the Appointment Committee of the Cabinet (ACC) which inter-alia provide that “wherever possible representation may also be given to women and the persons belonging to SC/ST/OBC community”. Appointments of non-official Directors, on the Boards of PSBs are made accordingly. "

7. The Committee in their original report had raised concerns for inclusion of at least one Director in the Board of Directors of Canara Bank. The Ministry, however, in their Action Taken Reply have stated that appointment of Directors in the Board of Directors of Canara Bank are made on the basis of relevant provisions of both the Banking Companies Act, 1970 & 1980 and the Appointments Committee of the Cabinet approved guidelines by the Central Government. The Committee are of the opinion that in order to bring the Backward Classes into the mainstream, due representation should be provided to them in each and every level of the organisational hierarchy including the top management of the organisation. The Committee, therefore, once again, reiterate that the Ministry should make all efforts for including at least one Director belonging to OBC category in the Board of Directors of Canara Bank and apprise this Committee of the action taken in this regard.

CHAPTER-II

OBSERVATIONS/RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

Reservation in recruitment in Canara Bank

Recommendation (SI No. 2)

2.1 The Committee in their Fifteenth Report (Seventeenth Lok Sabha) had recommended as under:

The Committee appreciate that Canara Bank is providing mandated reservation of 27% for OBCs in recruitment in all categories of posts and implementing reservation policy for OBCs in letter and spirit since 08.9.1993. The Committee find that there are 15,519 OBC Officers out of total 51,300 Officers in Group 'A' which constitutes 30.25% of the total strength. Similarly, there are 7,278 OBC clerical staff out of total 24,045 clerical staff which constitutes 30.27% of the total clerical staff. The total strength of sub-staff and sweepers (Group 'D') is 12,446 and out of this, there are 3506 OBC staff which constitutes 28.17% of the sub-staff and sweepers (Group 'D') strength. Overall total percentage of OBC employees in Canara Bank is 29.97% of the total manpower which exceeds mandated reservation of 27% for OBCs in employment. The Committee appreciate that there is no shortfall or backlog of vacancies meant for OBCs in Canara Bank. The Committee also appreciate that Canara Bank provides relaxation of 3 years in upper age limit and relaxation of 5% in qualifying marks in Group Discussion and Interview for recruitment in favour of OBC candidates as per DoPT guidelines issued from time to time. Considering the figures given by the Ministry, the Committee are pleased to note that overall representation of OBC employees in all Groups of service in Canara Bank exceeds the prescribed limit. The Committee recommend that Ministry of Finance (Department of Financial Services) to take all measures to maintain the present standard of reservation for OBC in Canara Bank and ensure that representation of OBC does not fall short of the mandated 27% reservation in Canara Bank at any given point of time.

REPLY OF THE GOVERNMENT

2.2 The Ministry of Finance (Department of Financial Services) in their action taken reply have stated as under:

The recommendations of the Hon'ble Committee have been noted for compliance. This Department has also issued guidelines/instructions in this regard to all Public Sector Banks for compliance. The position of representation is reviewed periodically.

Canara Bank has also informed that their bank is duly following all guidelines issued by the Department of Financial Services, Ministry of Finance, Govt. of India from time to time with regard to Reservation policy related OBCs. The Bank is maintaining the Reservation Register/Rosters as per the Government of India guidelines and is ensuring adequate representation of OBCs in the Bank through mechanism of Post Based Rosters, prescribed by the DoPT. They also ensure that no backlog remains in the vacancies meant for OBC category. The Bank also conducts special recruitment drives to fill up the backlog vacancies of reserved category, if any, on a regular basis.

(Ministry of Finance, Department of Financial Services O.M. No. 9/11/2022-Welfare dated the 13th March, 2023)

Welfare Measures and Financial Assistance to OBCs

Recommendation (SI No. 3)

2.3 The Committee in their Fifteenth Report (Seventeenth Lok Sabha) had recommended as under:

The Committee are given to understand that as a part of Government initiative to empower the backward sections of the society for inclusive growth of the society as a whole, Canara Bank is shouldering its responsibility by extending loans and financial assistance to the needy and the other weaker sections of the society including women. From the data furnished by the Ministry, the Committee observe that under the PMEGP Scheme, in the year 2019-20, Canara Bank disbursed loan to 6200 persons,

out of which 2811 persons belonged to the OBC category which constitutes 45% of the total beneficiaries. In the year 2021-22, out of total 10069 applicants, 4702 OBC applicants were given loan, which constitutes 46.70% of total beneficiaries under the same scheme. Similarly, in the year 2019-20, there were 1,02,528 beneficiaries of education loan out of which 22,567 belong to OBC category. In the year 2020-21, out of total 78,532 beneficiaries, 16000 were eligible OBC applicants. Similarly in the year 2021-22, there were 75000 beneficiaries which include persons belonging to the OBC category. The Ministry also deposed that under Stand Up India programme, in the year 2021-22, Canara Bank sanctioned loans to 4071 eligible persons out of which 750 belonged to OBC category. This constitutes 18.2% of the total number of beneficiaries. The Committee appreciate that Canara Bank has consistently remained a forerunner in extending financial assistance to the needy and the weaker section of the society in general and to OBCs in particular during Covid pandemic by sanctioning small loans and restructuring of existing loans of beneficiaries under special Schemes namely RBI Resolution Frame Work-1 and Resolution Frame Work-II and as a result about 5,57,000 persons including OBC were benefited. The Committee also find that Canara Bank has extended financial assistance to the beneficiaries under the Government sponsored schemes, such as Stand-up India and Mudra Yojana to reach out to the weaker sections of the society including women. The Committee also appreciate that Canara Bank has taken several initiatives to create awareness about road safety, to impart training in skill development and upgrading of skills since 2020-21. The Committee recommend that Finance Ministry (Department of Financial Services) to take all steps to encourage Canara Bank to initiate online portal for quick and hassle free service while extending financial assistance in form of loans at concessional rate of interest and relaxed criteria to the deserving applicants in a fair and transparent manner.

REPLY OF THE GOVERNMENT

2.4 The Ministry of Finance (Department of Financial Services) in their action taken reply have stated as under:

Canara Bank has informed that their Bank is currently having the following Online / Web based portals available for quick and hassle free services while extending financial assistance in form of loans to all category customers including OBC in a fair and transparent manner.

a) Shishu –Mudra Online Loans:

Canara Bank has developed an end-to-end digitized module for Shishu Mudra Loans up to Rs. 50,000/- under Straight through Process (STP) mechanism. Presently, the system is being made available to the existing customers of the bank. The STP of Shishu Mudra loan needs minimal intervention from branch.

b) Online Loan Application and Tracking System (OLTS):

Online Loan Application and Tracking System (OLTS) is an internet-based web-package which allows customers to log on to the Bank's website and to submit Online Loan application directly. The package also allows clients to track the status of their loan applications. The OLTS package is enabled in online portal www.canaramsme.in and corporate website www.canarabank.com.

c) Jan Samarth Portal

The Govt. of India has launched National Portal for Credit-linked Government Schemes 'Jan Samarth' on 06.06.2022 to enable greater ease and convenience to all beneficiaries of credit-linked Govt. sponsored schemes. The Portal brings together various stakeholders in the credit appraisal and disbursement process, including Banks and other lending institutions and other stakeholders on a common platform which is designed to streamline the credit delivery process. It enables beneficiaries to track loan applications, sanction and disbursement under multiple Government programmes on a single portal. The portal will facilitate faster loans disbursement, improved program efficiency and better monitoring of schemes.

(Ministry of Finance, Department of Financial Services O.M. No. 9/11/2022-Welfare dated the 13th March, 2023)

Grievance Redressal Mechanism

Recommendation (SI No. 4)

2.5 The Committee in their Fifteenth Report (Seventeenth Lok Sabha) had recommended as under:

The Committee express its concern over complaints regarding transfer and posting received from employees after merger of Syndicate Bank into Canara Bank. Canara Bank has candidly admitted that transfer and posting issues increased due to amalgamation of Syndicate Bank with it and then prevailing Covid-19 pandemic. However, 53.2% requests for transfer and posting have already been sorted out successfully and remaining requests are being looked into on the basis of seniority of the employees. To bring transparency in the matters of transfer and posting, Canara Bank is developing software to deal with all the issues in a fair, neutral and speedy manner. The Committee would also like the management of the Canara Bank to take steps to safeguard the interest of OBC employees of Syndicate Bank post-merger with Canara Bank. While appreciating the Bank's sensitive approach towards posting/transfer and other grievances of all employees particularly those belonging to the other backward classes, the Committee impress upon the Ministry of Finance (Department of Financial Services) to put in place a robust system in tandem with all public sector banks and financial institutions to redress the concerns/grievances including transfer and posting of employees and continue to adopt a sensitive approach in amicably ironing out all outstanding issues being faced by the employees of OBC category. The Committee may be apprised of action taken in this regard.

REPLY OF THE GOVERNMENT

2.6 The Ministry of Finance (Department of Financial Services) in their action taken reply have stated as under:

Canara Bank has informed that all the Officer employees in the Bank are governed by "Canara Bank Officers Service Regulations, 1979" which is

having statutory authority. As per the said regulations, all the Officer employees of the Bank are liable to be posted to any office or branch throughout India. The entire transfer process in the Bank is carried out in compliance with the Transfer policy, which is framed as per the Government / CVC guidelines and is applicable to all the officer employees.

However, in case of any genuine requests received from OBC employees, the Bank examines the case for consideration in a sympathetic manner, in accordance with the extant transfer policy. Further, Bank has streamlined the annual Inter-Circle Transfer process, by providing online option through HRMS package, for applying for transfer to Home-state to all the eligible employees of the Bank including OBC employees.

As per the guidelines issued by Department of Financial Services, Ministry of Finance, the Bank has appointed Chief Liaison Officer (OBC) at Head Office and Liaison Officers (OBCs) at Circle Office level to look into the grievances of employees belonging to OBC category.

(Ministry of Finance, Department of Financial Services O.M. No. 9/11/2022-Welfare dated the 13th March, 2023)

CHAPTER-III

OBSERVATIONS/RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLIES

-NIL-

CHAPTER-IV

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE AND WHICH REQUIRE REITERATION

Representation of OBCs in the Board of Directors of Canara Bank

Recommendation (Sl. No. 1)

4.1 The Committee in their Fifteenth Report (Seventeenth Lok Sabha) had recommended as under:

The Committee note that official Directors on the Board of Canara Bank are appointed in terms of the provisions of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970. The Board of Directors in Canara Bank consists of 16 Directors, out of which 11 Directors have been appointed and 5 positions are still vacant. The Committee express its concern that there is no representation of OBC category in the Board of Directors of Canara Bank. However, the Ministry is hopeful to find suitable candidates from OBC category to give due representation to OBCs while filling up remaining 5 vacant positions in the Board of Directors in near future. The Committee feel that it is imperative to give due representation to OBCs for sake of social inclusion in the top management of Canara Bank. The Committee, therefore, recommend that the Ministry of Finance (Department of Financial Services) take appropriate steps so that representation of OBC on the Board of Directors of Canara Bank is ensured.

REPLY OF THE GOVERNMENT

4.2 The Ministry of Finance (Department of Financial Services) in their action taken reply have stated as under:

The Directors on the Board of Public Sector Banks are appointed in terms of provisions contained in Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980 and as per the ACC approved guidelines dated 11.8.2015 and 25.3.2015 by the Central Government. In

accordance with these provisions, the composition of the Boards of the nationalized banks is as under:

- i Whole Time Directors (Managing Director & Chief Executive Officer and Executive Directors) – [Section 9(3)(a) of The Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980]
- ii Government Nominee Directors – [Section 9(3)(b) of the Act];
- iii RBI Director – [Section 9(3)(c) of the Act];
- iv Workmen Employee Director – [Section 9(3)(e) of the Act];
- v Officers Employee Director – [Section 9(3)(f) of the Act];
- vi Chartered Accountant Director – [Section 9(3)(g) of the Act];
- vii Non-Official Directors & Non-Executive Chairman – [Section 9(3)(h) of the Act];
- viii Shareholder Directors – [Section 9(3)(i) of the Act]

Further, these Directors are appointed on the basis of guidelines approved by the Appointment Committee of the Cabinet (ACC) which inter-alia provide that “wherever possible representation may also be given to women and the persons belonging to SC/ST/OBC community”. Appointments of non-official Directors, on the Boards of PSBs are made accordingly.

(Ministry of Finance, Department of Financial Services O.M. No. 9/11/2022-Welfare dated the 13th March, 2023)

Comments of the Committee

(Please see para 7 of Chapter I of the Report)

CHAPTER-V

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH FINAL REPLIES OF THE GOVERNMENT ARE STILL AWAITED

-NIL-

**NEW DELHI:
2 August, 2023
11 Sravana, 1945 (Saka)**

**RAJESH VERMA,
Chairperson,
Committee on Welfare of OBCs**

COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

(2022-23)

MINUTES OF THE NINTH SITTING OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES (2022-23) HELD ON 02 AUGUST, 2023 IN COMMITTEE ROOM 'D', PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hrs. to 1515 hrs.

PRESENT

SHRI RAJESH VERMA - CHAIRPERSON

MEMBERS

LOK SABHA

2. Shri T. R. Baalu
3. Shri Sanjay Kumar Bandi
4. Shri Chandra Sekhar Bellana
5. Shri Ramesh Bidhuri
6. Shri Dileshwar Kamait
7. Smt. Raksha Nikhil Khadse
8. Dr. Sakshi Ji Swami Maharaj
9. Ms. S. Jothi Mani
10. Shri P.C. Mohan
11. Dr. Pritam Gopinath Rao Munde
12. Shri Rodmal Nagar
13. Shri Ajay Nishad
14. Shri Parbhatbhai Savabhai Patel
15. Shri Chunni Lal Sahu
16. Shri Chandra Sekhar Sahu
17. Shri Ashok Kumar Yadav
18. Shri Shyam Singh Yadav

RAJYA SABHA

19. Shri Dineshchandra J. Anavadiya
20. Smt. Geeta *alias* Chandraprabha
21. Shri Rajendra Gehlot
22. Shri Narayana Koragappa
23. Shri Jugalsinh Lokhandwala
25. Shri Subhas Chandra Bose Pilli
25. Shri Sakaldeep Rajbhar

26. Shri Ram Nath Thakur
27. Shri Harnath Singh Yadav

SECRETARIAT

1. Dr. Sanjeev Sharma — Joint Secretary
2. Shri Maheshwar — Director
3. Smt. Neena Juneja — Deputy Secretary

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee. The Committee, thereafter, considered the following Reports for adoption:-

a) Draft Action Taken Report on the observations/recommendations contained in the Fifteenth Report (17th Lok Sabha) of the Committee on Welfare of OBCs on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Canara Bank' pertaining to Ministry of Finance (Department of Financial Services);

b) Draft Action Taken Report on the observations/recommendations contained in the Sixteenth Report (17th Lok Sabha) of the Committee on Welfare of OBCs on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Gas Authority of India Limited (GAIL)' pertaining to Ministry of Petroleum and Natural Gas;

c) Draft Action Taken Report on the observations/recommendations contained in the Seventeenth Report (17th Lok Sabha) of the Committee on Welfare of OBCs on 'Measures undertaken to secure representation of OBCs in

employment and for their welfare in Airports Authority of India (AAI)' pertaining to

Ministry of Civil Aviation; and

d) Draft Action Taken Report on the observations/recommendations contained in the Eighteenth Report (17th Lok Sabha) of the Committee on

Welfare of OBCs on 'Measures undertaken to secure representation of OBCs in

employment and for their welfare in BSNL and MTNL' pertaining to Ministry of

Communications (Department of Telecommunications).

3. The Committee adopted the aforesaid draft Reports after a brief discussion and authorized the Chairperson to finalize and present/lay the same to both the Houses of Parliament.

The Committee then adjourned

APPENDIX II

ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/RECOMMENDATIONS CONTAINED IN THE FIFTEENTH REPORT OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES.

(SEVENTEENTH LOK SABHA)

(Refer Para 4 of Introduction)

(i)	Total No. of Observations/Recommendations:	4
(ii)	Observations/Recommendations of the Committee which have been accepted by the Government:	
	Recommendation Sl. Nos. 2, 3 & 4	Total: 3
		Percentage 75%
(iii)	Observations/Recommendations which the Committee do not desire to pursue in view of the replies received from the Government:	
	-NIL-	Total: 0
		Percentage 0%
(iv)	Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration:	
	Recommendation Sl. No. 1	Total: 1
		Percentage 25%
(v)	Observations/Recommendations in respect of which final replies of the Government are still awaited:	
	-NIL-	Total: 0
		Percentage 0%